

**CALLING ATTENTION NO. 21 TABLED BY SHRI WILFRED D'SA, MLA REGARDING "Fear And Anxiety In The Minds Of The Public Due To Several Complaints Remaining Pending With The Consumer Grievance Redressal Forum Due To Delay In Appointment Of Chairperson. The Steps The Government Will Take To Rectify The Situation"**

---

Reply by the Hon'ble Minister for Power

Speaker Sir, the Electricity Department had released an advertisement on 19/07/2018 in local newspapers inviting application for the post of Chairperson in Consumer Grievance Redressal Forum (CGRF). In response to the said advertisement 04 applications had been received after extending the last date of application. After scrutiny of the applications the said applications were then forwarded to the Joint Electricity Regulatory Commission (JERC) for selection for the said post vide letter dated 20/11/2018 after due recommendation from this office.

The Joint Electricity Regulatory Commission (JERC) then selected the name for the post of Chairperson in the Consumer Grievance Redressal Forum (CGRF), Vasco vide letter dated 22/03/2019 which was received in this office on 17/04/2019. Since the Model Code of Conduct (MCC) was in force till 25/05/2019, the file could not be processed.

As soon as the Model Code of Conduct was lifted the file was moved to the Government and the approval was received on 06/06/2019. The file was then moved to Finance Department (R&C) for their concurrence. The file was returned to the department in July 2019 and the offer of appointment was issued to the said applicant on 26/07/2019.

The appointment order will be issued for the post of Chairperson once he submits his acceptance.